

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1213 of 2019

IN THE MATTER OF:

National Highways Authority of India

...Appellant

Vs

**Transstroy Tirupati Tiruthani Chennai Tollways
Pvt. Ltd.**

....Respondent

Present:

For Appellant: Ms. Gunjan Sinha Jain, Advocate.

For Respondent: Mr. Abhishek Sharma Ashely, Advocate.

ORDER

07.01.2020: Ms. Gunjan Sinha Jain, Advocate submits that she has been instructed by the Appellant to withdraw the appeal, the Tender Notice having annulled.

Prayer of appellant allowed but without any liberty to challenge the same very impugned order. Appeal is disposed of as withdrawn.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc